

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)No. 233 of 2020

In the matter of:

Ashwin Khushaldas Banker

....Appellant

Vs.

Hitesh Chhaganlal Ambalia & Ors.

....Respondents

Present

**For Appellant: Mr. Nikhil Goel & Ms. Aniruddha Deshmukh,
Advocates.**

For Respondents: Ms. Aastha Mehta, for R-1 & 2.

Mr. Aalay Shah & Mr. Ravi Pahwa, for R-1.

ORDER
(Virtual Mode)

16.04.2021: Learned Counsel Ms. Aastha Mehta appeared on behalf of Respondent No. 1 & 2.

Learned Counsel for the Appellant is present.

Learned Counsel for Respondent No. 1 & 2 Ms. Aastha Mehta prays for some time to file their Reply Affidavit and she further submits that her client has detected COVID-19 positive. Prayer allowed. Three weeks' time is given to the Respondent No. 1 & 2 to file their Reply Affidavit.

Further, Office Note reveals that Notices had been delivered to Respondent No. 3/ Registrar of Companies, Gujarat, Dadra and Nagar Haveli & Respondent No. 4/ M/s Om Sai Navigations, but nobody appeared on behalf of Respondent Nos. 3 & 4.

Learned Counsel for the Appellant is directed to file an Affidavit stating the service of the Respondent Nos. 3 & 4.

Learned Counsel for the Appellant is directed to file their Rejoinder to the Reply of the Respondent No. 1 & 2, within one week, thereafter.

List this matter on **25th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn